

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 24/MP/2014**

Subject : Petition under Section 79 of the Electricity Act, 2003 to evolve a mechanism/adjust tariff on account of subsequent events rendering petitioners power plant commercially unviable due to unprecedented, unforeseeable and uncontrollable events including enactment of new coal pricing regulation by Indonesian Government and depreciation of Indian Rupee via-a-vis US Dollar and levy MAT as per amendment of section 115 JB of Income Tax Act, 1961.

Date of hearing : 19.5.2016

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Adani Power Limited

Respondent : Gujarat Urja Vikas Nigam Limited

Parties present : Ms. Poonam Verma, Advocate, APL  
Shri Gaurav Dudeja, Advocate, APL  
Shri M.G. Ramachandran, Advocate, Prayas Energy Group  
Ms. Ranjitha Ramachandran, Advocate, Prayas Energy Group  
Ms. Anushree Bardhan, Advocate, Prayas Energy Group  
Ms. Poorva Saigal, Advocate, Prayas Energy Group  
Shri Ashwini , Prayas Energy Group  
Shri Shubham Arya, Advocate, Prayas

**Record of Proceedings**

Learned proxy counsel for the petitioner requested for a week`s time to file complete information as per Record of Proceedings dated 21.1.2016.

2. In response to the Commission`s query as to whether the petitioner would withdraw the present petition and file an amended petition in view of the APTEL`s judgment dated 7.4.2016 in Appeal No. 98 of 2014 and batch matters, learned proxy counsel submitted that facts in the present case and Appeal No. 98 of 2014 are different.

3. The Commission directed the petitioner to file the information sought vide ROP dated 21.1.2016, on affidavit, latest by 17.6.2016 with advance copy to the respondents and Prayas. The Commission directed that due date of filing the information should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing on 30.6.2016.

**By order of the Commission  
Sd/-**

**(T. Rout)  
Chief (Law)**